

Annexure 4

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: 23rd April, 2025

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sr. No.	Name of Creditor	Details of Claim received		Details of claim admitted				Whether related party?	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee							
1	Extensive HR Management Private Limited	15-Apr-25	99282740	99282740	Unsecured Loan	0	0	No	20%	0	0	0	0	Note 4
2	Ritesh Agarwal (1st claim)	14-Apr-25	270000	0	Unsecured Loan	0	0	Yes	0	0	0	270000	0	Note 5
3	Ritesh Agarwal (2nd claim)	14-Apr-25	212035	0	Unsecured Loan	0	0	Yes	0	0	0	212035	0	Note 5
4	Neha Aggarwal (1st claim)	14-Apr-25	368661	0	Unsecured Loan	0	0	Yes	0	0	0	368661	0	Note 5
5	Neha Aggarwal (2nd claim)	14-Apr-25	250000	0	Unsecured Loan	0	0	Yes	0	0	0	250000	0	Note 5
6	Ashish Agarwal	14-Apr-25	280000	0	Unsecured Loan	0	0	Yes	0	0	0	280000	0	Note 5
7	Padmadevi Surajbhan Agarwal	14-Apr-25	30000	0	Unsecured Loan	0	0	Yes	0	0	0	30000	0	Note 5
8	Surajbhan Agarwal	14-Apr-25	45000	0	Unsecured Loan	0	0	Yes	0	0	0	45000	0	Note 5
9	Surajbhan Agarwal (HUF)	14-Apr-25	70000	0	Unsecured Loan	0	0	Yes	0	0	0	70000	0	Note 5
10	Jaiprakash Agarwal	14-Apr-25	50000	0	Unsecured Loan	0	0	Yes	0	0	0	50000	0	Note 5
11	Jaiprakash Agarwal (HUF)	14-Apr-25	70000	0	Unsecured Loan	0	0	Yes	0	0	0	70000	0	Note 5
12	Santoshdevi Agarwal	14-Apr-25	50000	0	Unsecured Loan	0	0	Yes	0	0	0	50000	0	Note 5
13	Shelly Agarwal	15-Apr-25	270000	0	Unsecured Loan	0	0	Yes	0	0	0	270000	0	Note 5
14	Bharti Ritesh Agarwal	15-Apr-25	39149	0	Unsecured Loan	0	0	Yes	0	0	0	39149	0	Note 5
	Total		101287585	99282740		0	0	0	20%	0	0	2004845	0	

Notes:

- The above list of creditors reflects claims received by IRP and verified as on April 23, 2025.
- Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
- The Interim Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- The unsecured creditor has furnished details of the loan agreement. However, it is noted that the loan agreement has not been notarised.
- The claim has been filed by the former shareholders and related parties of erstwhile directors, supported only by ledger entries of the Corporate Debtor, with no further proof of claim provided.

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2004845

400911497

99282740

500194237